PUBLIC GRIEVANCES AND PEN-SION; AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI Ρ. CHIDAMBA-RAM): (a) and (b) According to available information there has been a decrease in the overall violent activities of the naxalite groups during current year as compared to the previous year except in Bihar where an increase in their activities has been noticed

(c) The State Governments have been taking various measures including deployment of additional police forces in the affected areas, more effective co-operation and coordination between police forces and other agencies etc. to control such activities.

12 NOON

# **Re.** Clarifications in respect of recent Chinese intrusion into Indian territory

MR. CHAIRMAN: I wish to inform the Members that I had already requested the Members to defer dug clarifications in respect of the Chinese intrusion  $int_0$  India. The Team has only returned recently. As soon as they make the report, I

il] ask the Government to come forward either with the Statement or allow a discussion as it may be decided between us.

## **RE. STARRED QUESTION NO. 105**

SHRI DIPEN GHOSH (West Bengal): Sir, I wiH seek your indulgence and also through you the Priu.e Minister who is present here. Sir, I do not want to raise any supplementary in connection with Question No. 105. And I am satisfied with the reply given by the hon. Home Minister. But. at the same time, it is true that if one goes by the advice of the hon. Home Minister, one .'hould not read news-papers too much or one should not try to read between the lines in the newspapers. I do not know what he has suggested or he has advised. But...

MR. CHAIRMAN: You can speak only a point of or&er...

SHRI DIPEN GHOSH: Ι only want to yay one thing. I seek your indulgence. Actually the Centre has been involved and is being involved with this type of news. So, I would Tike to have a statement made by ihe Prime Minister. On many occasions they make suo moto statements. This a very serious matter. And it indicates separatist movement а gaining ground there. So, let there moto statement from a suo the Prime Minister.

MR. CHAIRMAN: Yes, the request wiH be noted. Now, the Papers  $t_0$  be Laid on the Table.

# PAPERS LAID ON THE TABLE

# I. The Coast Guard (Law Officers) Recruitment rules, 1986

# II, The Coast Guard (General) Rules 1986.

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RE-AND DEVELOPMENT SEARCH SHRI ARUN SINGH): Sir, I beg to lay on the Table, under sub-section (3) of section 123 of the Coast Guard Act, 1978. a copy each (in English and Hindi) of the following Notifications the of Ministry of Defence: ---

(*i*) S.R.O. No. 214, dated. <sup>the</sup> 23rd April, 1986, publishing the Coast Guard (Law Officers) Recruitment Rules. 1986.

(ii) S.R.O. No. 4-E. dated	the
2nd May, 1986. publishing	the
Coast Guard (General) Rules.	1986.
(Place in L <sup><sup>+</sup> "ce No.</sup>	LT-

2771/86 for (i) and (ii)]

# Notifications of the Ministry of Personnel. Public Grievances and Pensions (Department of Personnel and Training:)

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUB-LIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): Sir, I beg  $t_0$  lay on the Table—

I. A copy each (in English and Hindi) of the following Notifiaction-

[Shri Biren Singh Engti] tions of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under sub-section (2)of section 3 of the All India Services Act, 1951:-

(i) G.S.R. No. 378, dated the 31st May, 1986, publishing the Indian Administrative Service (Pay) 3th Amendment Rules, 1986.

(ii) G.S.R. No. 380, dated the 31st May, 1986 publishing the Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1986.

(iii) G.S.R. No. 408, dated the 7th June, 1&86, publishing the Indian Police Service (Pay) Second Amendment Rules, 1986.

(Iv) G.S.R. No. 409, dated the 7th June, 1986, publishing the Indian Police Service (Pay) Amendment Rules, 1986.

(v) G.S.R. No. 411, dated the 7th June, 1986, publishing the All India Service (Leave) Amendment Rules, 195B.

(vi) G.S.R. No. 412, dated the 7th June, 1986, publishing the Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1986.

(vii) G.S.R. No. 480, dated the 28th Juno, 1986, publishing the Indian Police Service (Pay) Third Amendment Rules, 1986.

(viii) G.S.R. No. 496, dated the 5th July, 1986, publishing the All India Services (Study Leave) Amendment Regulations, 1986. (Place in Library. *See* No. LT-2776(86 for (i) to (viii)).

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) under sub-section (1)of section 37 of the Administrative Tribunals Act, 1985: ----

# A SABHA] to a Matter of Urgent ,152 Public Importance

(i) G.S.R. No. 935(E), dated the 4th July, 1986, publishing the Orissa Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman and Members) Rules, 1986.

(ii) G.S.R. No. 938(E), dated the 4th July, 1986, publishing th\* Orissa Administrative Tribunal (Procedure) Rules, 1986.

[Place in Library. See No. LT-2775/86 for (i) and (ii)].

## MESSAGE FROM THE LOK SABHA

#### The Lokpal Bill, 1985

SECRETARY-GENERAL: Sir, I have to report  $t_0$  the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha;

"I am directed to inform you that Lok Sabha, at its sitting held on the 23rd July 1986, has adopted the following motion further extending the time for presentation of the Report of th $\mathbb{C}$  Joint Committee of the Houses on the Lokpal Bill. 1985: —

# MOTION

'That this House do further extend upt<sub>0</sub> the last day of the last week of the Winter Session, 1986, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith?"

## CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

## The situation arising ont of ihe continued strike by textile mill workers in Delhi since May 28, 1986

MR. CHAIRMAN: Now, we take up Calling Attention.